

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1253
ANSWERED ON:29.11.2006
PURCHASE OF STATIONERY ARTICLES
Jha Shri Raghunath; Singh Shri Prabhunath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

to the reply given to USQ Nos. 4333 and 3924 dated 24-8-05 and 17-05-06 regarding purchase of stationery articles and state:

- (a) whether the Committee of Secretaries (CoS) had directed DoPT to revise their instructions dated July 14, 1981 to make local purchases of stationery upto RS. 10,000/- by all central government departments, their attached and subordinate offices etc.;
- (b) if so, the reasons for not implementing that decision;
- (c) whether CoS also decided to make purchases between Rs. 10,000/- and Rs. 2,00,000/- through limited tender from cooperative and others;
- (d) if so, the reasons for not incorporating the CoS decisions in GFRs, 2005 ;
- (e) the steps taken to relax Rules 145 and 146 of GFRs, 2005 to enable government department and offices to purchase stationery articles upto Rs. 10,000/- from Kendriya Bhandar as decided by CoS on June 2, 2004;
- (f) whether the decisions of CoS are binding and are to be implemented; and
- (g) if not, the sanctity of appointing CoS to review matters and the steps taken to implement CoS decisions?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (e): The Committee of Secretaries which met on 2-6-2004 considered the question of purchase preference for Kendriya Bhandar and made certain recommendations. However, the Ministry of Finance, after extensive review, issued new GFR 2005 modifying provisions of GFR 1963. That Ministry later clarified that the special dispensation for Kendriya Bhandar etc. would no longer be available under the new GFRs and Government Departments etc., should procure stationery and other items strictly in accordance with the provisions of the GFRs.

(f) & (g): The Committee of Secretaries meets to discuss important issues referred to it by Ministries/Departments. It makes recommendations which are considered by the competent authority for an appropriate decision.